

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) No. 02 of 2021**

**&**

**I.A. No. 692 of 2021**

**IN THE MATTER OF:**

**Santosh Kumar Bhoot & Anr.**

**...Appellants**

**Versus**

**Naval Kumar Bhoot & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Anuj Tiwari, Advocate.**

**For Respondent: Mr. Vikash Mehta, Mr. Adith Nair, Mr. Surjan Singh  
Sekhawat, Advocates for R-1.**

**O R D E R**

**(Virtual Mode)**

**12.04.2021** Heard Ld. Counsel for the parties on I.A. No. 692 of 2021. Ld. Counsel for the Appellant submits that Appeal was fixed for admission after notice on 10.03.2021. As per the Tribunal's notice dated 05.03.2021, the next date of hearing was required to be notified later. However, no notice of listing of the matter was provided to the counsels for the parties and the matter was listed on 26.03.2021 as the parties were unaware of the date, therefore, none of the parties were present on that date and the matter is fixed for admission after notice on 03.05.2021.

In the aforesaid facts, it is submitted that any nearer date may be fixed for hearing and the interim order dated 11.01.2021 and 16.02.2021 may be continued till further orders.

Ld. Counsel for the Respondents has no objection.

Considered the submissions, with consent of the parties, the date 03.05.2021 is cancelled and the ad-interim order dated 11.01.2021 to maintain the status quo is extended till next date of hearing. Thus, the Application I.A. No. 692 of 2021 is allowed.

Ld. Counsel for the Appellant seeks and is granted one-week time to file Rejoinder.

Let the matter be fixed 'For Admission (After Notice) on **27<sup>th</sup> April, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/Kam.